

are applicable to building and construction workers.

### Validity of Panels formed for Promotion to Group 'A'

\*277. SHRI DAYA RAM SHAKYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether as per instructions of Home Ministry the date of commencement of validity of panels formed by Departmental Promotion Committees for promotion of Government officers to Group 'A' is from the date of the last meeting of the DPC or from the date of approval by the competent authority whichever is later ;

(b) if so, whether the date of commencement of the validity of the panels is proposed to be given with retrospective effect ;

(c) whether the validity of the panels is only one year and in special cases for one year and six months ;

(d) if so, whether these panels would cease to be in force after the expiry of the validity period ;

(e) whether any cases of retrospective effect having been given to DPC panels have been brought to the notice of Government ; and

(f) if so, action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) ;

(a) The panel prepared by the DPC for promotion to posts in Group 'A' filled on selection basis becomes valid from the date on which the DPC meets to draw up the panel and in case the Committee

meets on more than one date, the last date of the meeting or the date of approval of the panel by the Union Public Service Commission, where such approval is required, is taken as the date of commencement of the validity period.

(b) No, Sir.

(c) Yes, Sir. However, when a fresh panel is prepared by the next DPC before the expiry of the validity period, then the fresh panel becomes operative. The DPC rules including the validity period of the panel are applicable to all services except those for which specific rules in this regard have been framed separately.

(d) Yes, Sir.

(e) No such case has come to the notice of this Department.

(f) Does not arise,

दिल्ली रेलवे स्टेशन के निकट गुन्डों द्वारा बस को लूटा जाना

\*278. श्री शिव शरण वर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 21 जून, 1982 को सायं लगभग 7-30 बजे दिल्ली रेलवे स्टेशन के निकट फतहपुरी चौक पर कुछ गुन्डों ने एक बस के लगभग 35 यात्रियों पर लाठियों तथा लोहे की छड़ों से आक्रमण किया था और उनका सामान और रुपया लूट लिया था और उक्त घटनास्थल के ठीक सामने पुलिस सहायता बूथ में बैठे एक सिपाही ने लोगों की चीख पुकार की कोई परवाह नहीं की तथा सारी घटना को चुपचाप बैठा देखता रहा;

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई तथा कितने अपराधियों को गिरफ्तार किया गया ; और

(ग) ऐसी घटनाओं को रोकने हेतु क्या कदम उठाये जायेंगे ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० वेंकटसुब्बय्या) :

(क) इस बात से इन्कार किया जाता है कि 21 जून, 1982 को बस यात्रियों पर कोई आक्रमण किया गया था अथवा उनको लूटा गया था। एक बस और साइकिल रिकशा के बीच एक मामूली दुर्घटना हुई थी तथा कुछ रिकशा वालों ने बस पर पत्थर फेंके थे और उसका स्क्रीन तथा शीशे तोड़ दिए थे। रेलवे स्टेशन के सामने पुलिस सहायता बूथ से एक कॉस्टेबल तुरन्त घटनास्थल पर पहुँचा और स्थिति को काबू में किया।

(ख) और (ग) प्रश्न नहीं उठता।

#### Setting up of Mini Steel Plants

\*279. SHRI ZAINUL BASHER : Will the Minister of STEEL AND MINES be pleased to lay a statement showing :

(a) the number of mini steel plants proposed to be set up;

(b) the places where these plants are proposed to be situated; and

(c) the amount to be invested in each plant and its installed capacity ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA) : (a) to (c). The following criteria have been adopted for creation of fresh steel making capacity;

(i) In the States where no licensed capacity exists for steel making, a total capacity of 36,000 tonnes per annum divided between two units may be considered.

(ii) Where a capacity below 36,000 tonnes per annum exists, additional capacities may be created to bring the total licensed capacity upto 36,000 tonnes.

(iii) In the Kashmir Valley and North Eastern States, which have special problems of transport etc., a capacity of 18,000 tonnes per annum of steel making with matching rolling facilities, may be allowed.

(iv) Creation of fresh capacity under the above mentioned provisions may be considered only after the concerned State Governments guarantee assured supply of power.

The number of letters of intent for grant of additional capacity will depend on the applications which satisfy the above criteria. The investment on each plant would depend on the size of the furnace and the related facilities that may be installed.

Memorandum from All India Beedi, cigar and Tobacco Workers Federation, New Delhi

\*280. SHRI K. A. RAJAN : Will the Minister of LABOUR be pleased to state :

(a) whether Government have received a memorandum dated 12 February, 1982 from the All India Beedi, Cigar and Tobacco Workers Federation, New Delhi regarding their problems ;

(b) if so, the details of the demands made therein ; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD) : (a) Yes Sir.

(b) and (c). The Memorandum deals with demands falling in three